

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL)..... Diary No(s).48246/2024

YOGAMAYA MG

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

**(FOR ADMISSION and IA No.280152/2024-CONDONATION OF DELAY IN
REFILING/CURING THE DEFECTS)**

Date : 09-12-2024 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE MANMOHAN**

For Petitioner(s) Ms. Shobha Gupta, Sr. Adv.
Mr. Deepak Prakash, AOR
Mr. Sriram P., Adv.
Ms. Bindu A., Adv.
Ms. Jyoti P. Deborah, Adv.
Ms. Komal Sani, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Delay condoned.**
- 2. Ms. Shobha Gupta, learned senior counsel for the petitioner, at the outset, very fairly states that the competent Authority to prevail upon the recognized political parties for creation of an in-house mechanism to deal with complaints of sexual harassment in accordance with provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 shall be the Election Commission of India. She states that the petitioner shall firstly approach the Election Commission of India seeking introduction of some suitable mechanism in this regard.**

3. In view of this, the instant writ petition is disposed of, at this stage, with liberty to the petitioner to approach the competent Authority. In case, the petitioner's grievance is not effectively addressed, she shall be at liberty to approach the appropriate forum in accordance with law.

4. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR